

with financial assistance from the University Grants Commission and the Government of Assam. The aims and objects of the scheme include collection of material concerning tribal culture and folk lore, classification, processing, translation and publication of the materials and linguistic analysis of the materials collected. The scheme was to be completed in a period of three years. It involved an expenditure of Rs. 48,800/- which was to be borne by the University Grants Commission and the State Government in the proportion of 80 : 20. Grants amounting to Rs. 23,440 and Rs. 9,760 were paid by the Commission and the State Government respectively during the period from 1954-55 to 1957-58. In addition, the State Government gave a grant of Rs. 25,000 to the University for Tribal Culture and Folk-lore schemes in 1959-60. No grants were given to the University during the Third Plan period either by the University Grants Commission or by the State Government for this scheme.

The University has intimated that it has so far published about 10 books on the subject. A Visiting Committee of the University Grants Commission, which was at the University from January 12 to January 14, 1967, has reported that Tribal Culture and Folk-lore research is one of the well-developed activities of the Gauhati University and that this activity should be given all encouragement.

Development of Urdu Language

*1540. **Shri S. M. Banerjee:**
Shri Jyotirmoy Basu:
Shri Madhu Limaye:
Shri Ishaq Sambhali:
Shri Satya Narain Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether any directions have been issued to the various State

Governments to accept Urdu as one of the languages; and

(b) if so, the reaction of the State Governments thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Government have not issued directions under Article 347 of the Constitution for the recognition of Urdu as an additional official language in any State.

(b) Does not arise.

Employees' Provident Fund

*1541. **Shri Shiva Chandra Jha:**
Shri Madhu Limaye:

Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question No. 55 on the 24th May, 1967 and state:

(a) the names of the major employers who have defaulted in the payment of their Provident Fund contributions;

(b) the steps taken to recover the money; and

(c) whether their assets will be taken in lieu of the provident fund contributions?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) A statement showing the names of establishments which are in default of provident fund dues to the extent of Rs. 1 lakh or more (as on the 31st March, 1967) is laid on the Table of the House. [Placed in Library. See No. LT-1294/67].

(b) Legal action by way of prosecutions and/or recovery proceedings has been taken against a number of defaulting establishments. In the case of establishments which have gone into liquidation the claims are pending before the Liquidators; some establishments have entered into